

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal(AT) No. 43 of 2019

IN THE MATTER OF:

E. Prem Kumar

...Appellant

Vs

John S. Dorai & Ors.

....Respondents

Present:

**For Appellant: Mr. Pranav Sachdeva and Mr. Jatin Bhardwaj,
Advocates**

For Respondents:

ORDER

22.02.2019 The Appellant/Applicant, who is not a member of the Respondent Company -M/s Church of South India Trust Association (in short "CSITA") filed an application for intervention on the ground that he is required to be the Respondent for adjudication of Company Petition as he has brought various facts to the notice of CSITA.

National Company Law Tribunal (Division Bench), Chennai having noticed the aforesaid facts is of the view that the Appellant is not a member of CSITA, in respect to which application under Section 241 of the Companies Act, 2013 was filed and the petition is at the final stage of hearing, disallowed the application.

We find no case is made out to interfere with the impugned order. The appeal is dismissed. No cost.

[Justice S.J. Mukhopadhaya]
Chairperson